The Jammu and Kashmir Octroi (Repeal) Act, 1987

Act 12 of 1987

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THE JAMMU AND KASHMIR OCTROI (REPEAL) ACT, 1987

(Act No. XII of 1987)

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An Act to repeal the laws relating to imposition and collection of Octroi in the State.

Be it enacted by the Jammu and Kashmir State Legislature in the Thirty-eighth Year of the Republic of India as follows :—

1. Short title.--This Act may be called the Jammu and Kashmir Octroi (Repeal) Act, 1987.

2. Repeal and Savings.--(1) As from the date of commencement of this Act,—

(a) the Jammu and Kashmir Octroi Act, Samvat 1958 ; and

(b) such of the provisions of the—

(i) Jammu and Kashmir Municipal Act, Samvat 2008 ;

(ii) Jammu and Kashmir Town Area Act, Samvat 2011 ; and


so far these relate to imposition or collection of Octroi or Dharat, shall stand repealed.

(2) Notwithstanding the repeal by sub-section (1), section 6 of the General Clauses Act, Samvat 1977 shall apply in relation to the repeal of any of the laws referred to in sub-section (1) as if the law so repealed had been an enactment within the meaning of section 6 of that Act.